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O.A. No.322/2006

Order Dated 29.11.2007

Coram : Dr. K.B.S. Rajan, Member(J)

None appears for the applicant. However Mr. T.Rath, Ld. Counsel for the respondent is present.

Vide order dated 21.11.2007 time was granted to the Ld. Counsel for the applicant to file rejoinder till today. Today, neither the applicant is present nor his Counsel. The reason perhaps may be that most of the grievances of the applicant, as indicated in the counter specially as stated in last sentence of Paragraph-5 ~~have been redressed & 6170 reveals that in the meantime~~ ^{all} the settlement dues, except DCRG has been paid to the applicant and steps have been stated to be taken to have the DCRG ~~also~~ disbursed shortly. As and when formalities have been completed by the applicant the DCRG will be granted.

Order dt. 29.11.07 Accordingly O.A. is disposed of as infructuous.

Copy of Order
may be given to both
Counsel.

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MEMBER(J)

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11/12/07
S. O (T)

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11.12.07